

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BHOGENDRA JHA: I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

*(Amendment of Article 15 etc.)*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BHOGENDRA JHA: I introduce the Bill.

HIGH COURT AT ALLAHABAD  
(ESTABLISHMENT OF A PERMANENT BENCH AT MEERUT) BILL\*

SHRI RASHEED MASOOD (Saharanpur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Allahabad at Meerut.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Allahabad at Meerut."

*The motion was adopted.*

SHRI RASHEED MASOOD: I introduce the Bill.

HIGH COURT OF BOMBAY  
(ESTABLISHMENT OF A PERMANENT BENCH AT AURANGABAD)  
BILL\*

SHRI UTTAM RATHOD (Hingoli): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Bombay at Aurangabad.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Bombay at Aurangabad."

*The motion was adopted.*

SHRI UTTAM RATHOD: I introduce the Bill.

EMPLOYMENT BILL\*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill to provide employment to the largest number of persons and bring down unemployment to the minimum level on the basis of the principle of one-person-one-job."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a bill to provide employment to the largest number of persons and bring down unemployment to the minimum level on the basis of the principle of one-person one-job."

*The motion was adopted.*

SHRI BHOGENDRA JHA: I introduce the Bill.